

(b) if so, what steps Government have taken to prevent black-marketing in tickets during the forthcoming International Film Festival to be held in Delhi in January?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI LAL K. ADVANI): (a) Government has not received any complaint for the last International Film Festival which was held in January, 1977.

(b) Government have taken various measures to ensure that there is no misuse of tickets and the hardships to the public during the forthcoming International Film Festival being held from January 3 to January 17, 1979. These measures which were tried and found effective in Filmotsav '78 includes; (1) All tickets are being stamped before sale by the Entertainment Tax Authorities and the Management. No ticket will be sold or considered valid without these stamps. (2) A season ticket will not be valid if it is not presented along with the season ticket book to ensure that there is no misuse of individual ticket for a particular show. (3) Sale of tickets is being limited to two tickets per person. (4) Information with regard to the exact number of tickets available at a particular theatre in different denominations will be displayed at every Festival theatre. (5) Senior Officers of the Festival Management will be present at the ticket sale booths to supervise the sale of tickets to the public.

Racket operating in some Defence establishments at Anand Parbat, Delhi

1722. SHRI DAYANAND SAHAYA:
SHRI DHARAMCHAND JAIN:

Will the Minister of DEFENCE be pleased to state:

(a) whether Government are aware of a racket alleged to be operating in some Defence establishments at Anand Parbat, Delhi wherein some employees, working there as well as in the Red

Fort and concerned with the allotment etc. of furniture, are stated to have misappropriated a large number of items of furniture and amassed large amounts disproportionate to their known sources of income;

(b) whether Government are also aware that a large number of items of furniture are lying at the residences of the concerned employees in Sector IV, R. K. Puram, New Delhi and with their relatives in Sector IX, R. K. Puram, New Delhi; and

(c) whether Government propose to order a probe into the racket; if not, what are the reasons therefor?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) No, Sir.

(b) No, Sir.

(c) Does not arise.

Resignation by the Chairman of the Sarkar Commission

1723. SHRI SADASHIV BAGAITKAR:
Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are aware that Justice Sarkar, who resigned from the Chairmanship of the Commission appointed to enquire into the alleged malpractices in the Birla Group of Industries has since joined the Birla Group as an Administrator; and

(b) if so, what are the reasons given by him for his resignation from the Commission?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI): (a) Justice A. K. Sarkar, Chairman of the Commission of Inquiry on Large Industrial Houses appointed to enquire into certain alleged irregularities referred to in the report of the Industrial Licensing Policy Enquiry Committee and alleged malpractices of certain